

THE ASSAM MUNICIPAL (AMENDMENT) BILL, 2022

A BILL

further to amend the Assam Municipal Act, 1956.

Preamble

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
1957

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on the date of its publication in the Official Gazette.

Amendment of
section 42

2. In the principal Act, in section 42, in sub-section (1), in the proviso,-
 - (i) in second line, for the words "ten" appearing in between the words "rupees" and "thousand" the word "fifteen", shall be substituted;
 - (ii) in third line, for the word "seven" appearing in between the words "rupees" and "thousand" the words, "twelve" and for the words "five" appearing in between the words "rupees" and "thousand" the words "ten" shall be substituted respectively.

Amendment of
section 92

3. In the principal Act, in section 92, after sub-section (1), the following new sub-section (1A), shall be inserted, namely:-

"(1A) The tax mentioned in clause (a), (b), (c), (d) and (e) of sub-section (1) of section 68, shall not be assessed or levied on any building or holding of Ex-servicemen and their widows."

Explanation:

For the purpose of this sub-section "Ex-Serviceman" means any person who has served in any rank (whether as a combatant or not) in the Armed Forces of the Union and has been released therefrom otherwise than by way of dismissal or discharge on account of misconduct or inefficiency."

Shs
CHECKED BY THE
LEGISLATIVE DEPARTMENT
ON 31.7.2022

.....